

**SUPREME COURT OF INDIA**

Guru Nanak Cold Storage and Ice Factory

Vs.

Punjab State Electricity Board

(G. L. Oza and K. N. Saikia JJ.)

15.02.1989

**ORDER**

The Text below is only a summarized version of the order pronounced

Once appellant chose to go to arbitration and sec. 34 refused to be exercised in his favor it could not be said that discretion is not exercised judiciously.